keeping alive units which have become patently unviable.

Oral Answers

SHRI MURLIDHAR CHANDRA-KANT BHANDARE: Yes.

SHRI MANMOHAN SINGH: the units become unviable, how can you keep them going? You have to tax the people of India in which case the consumers will have to the consequences or you have to increase the budget deficits in case there will be reckless inflation So, it is an illusion to believe that by keeping alive patently unviable units somehow you are helping interests of the working class. effect, by letting the budget take this burden, we are not able to put more money into employment promotion we are not able to put more money into education and we are not able to put more money into anti-poverty programmes. Therefore, it would be wrong to say that the type of exit policies that we have in mind are anti-labour. In fact, if this succeeds—these are policies of national renewal, these are policies for the restructuring of our industrial economy and for making it more viable-you will see a type of industrial employment growth which has not taken place so far. So, these are not anti-labour policies and that is what I would like to submit.

MR. CUAIRMAN: Question No. 54 Mr. Hariptarad.

## Setting up a High Court Bench at Hubli Dhanbad

- \*64 SHRI B. K. HARIPRASAD: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:
- (a) whether it is a fact that there is a heavy backlog of court cases in Karnataka and a large number of these are from Northern part of Karnataka; and
- (b) whether Government would consider setting up of a High Court

Bench at Hubli Dharward, a twin city to help all concerned and to meet long pending need of the area?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTA-RY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KU-MARAMANGALAM): (a) The number of cases pending in the Karnataka High Court as on 31-7-1991 was 99,458. The pendency of cases relating to Northern Karnataka is being ascertained from the High Court and will be laid on the table of the House.

(b) Yes, Sir, if a definite proposal in consultation with the Chief Justice of the Karnataka High Court, is received from the Government of Karnataka.

SHRI B K. HARIPRASAD: Sir, the reply given by the honourable Minister clearly indicates that a large number of cases are pending in the Karnataka High Court. I would like to know from the Minister whether he has received any proposal from the State Government regarding setting up of a High Court Bench at Hubli or Dharwar.

BHASKARA SHRI K. VIJAYA REDDY: Sir, there is a thinking to **fomalities** But certain start one. have to be followed. For a long time the Government has been trying to convincing the High Court of having a Bench at Dharwar, but it is not convinced. Recently also I have written a letter to the Government of Karnataka to consult the Chief Justice of Karnataka and to come forward with a proposal. If the proposal comes from the Chief Justice, we will consider it.

SHRI B. K. HARIPRASAD Sir, I would like to know from the Minister whether there is any Commission constituted by the Central Government to study and report on the question of establishment of High

Court Benches at places other than the capitals of the various States and, if so, what the recommendations of this Commission are in this regard.

SHRI K. VIJAYA BHASKARA REDDY: Sir, a Committee was asked to go into this question—it is called the Jaswant Singh Committee—and this Committee has laid down certain formalities and rules to be followed.

MR. CHAIRMAN: He wants to know whether they have recommended Hubli or Dharwar for this purpose.

SHRI K. VIJAYA BHASKARA REDDY: No. Sir.

SHRI B K HARIPRASAD: Thank you, Sir

MR. CHAIRMAN: Yes, Mr. Malaviya.

SHRI SATYA PRAKASH MALA-VIYA: Sir, according to the Minister's reply, the number of cases pending as on 31-7-91 is about lake or so. My question is what steps the Government is contemplating to take to cope with the increasing number of cases. Secondly, what is the present strength of the Judges of the Karnataka High Court? Is there any proposal to increase that number?

SHRI K. VIJAYA BHASKARA REDDY: Sir, the strength is 28 Permanent Judges and 2 Additional Judges. But there are actually only two vacancies and the other vacancies are filled up. As far as the filling of Judges posts is concerned, it is all right. And as far as the performance of the High Court is also concerned, compared to the other Courts, the performance of the High Court is also good. Unfortunately, litigation is increasing.

SHRI SATYA PRAKASH MALA-VIYA: My other question is whether there is any proposal to increase the present strength of the High Court Judges.

SHRI K. VIJAYA BHASKARA REDDY: No, Sir. I have not received any proposal.

प्रो० आई० जी० सनदी: सभापित महोदय, मैं प्रापके माध्यम से मंत्री महोदय से पूछना चाहता हूं, मैं हुबली-धारवाड़ से आ रहा हूं, वहां पर जसवन्त सिंह कमीशन की पूरी रिपोर्ट है, सिफारिश भी है और बम्बइ-कर्नाटक, हैदराबाद-कर्नाटक वालों के लिए यहां पर हाईकोर्ट बैंच की स्थापना बहुत जरूरी है, इसके लिए बार एसोसिएशन से कई सालों तक उनकी यह मांग भी रही है, मैं मंत्री महोदय से पूछना चाहता हूं कि इससे पहले भी कई रेकमेंडेशन भी यहां पर आ चुके हैं राज्य सरकार से, मैं आपसे अनु-रोध करता हूं कि स्पेशल इन्टरेस्ट इसमें लेकर गदीब जनता को न्याय दिलाने के लिए खास करके मंत्री महोदय अपनी तरफ से क्या कदम उठाना चाह रहे हैं?

SHRI K. VIJAYA BHASKARA REDDY: Sir, I have already mentioned that recently also I have written a letter to the Government of Karnataka to come forward with a proposal after consulting with the High Court Chief Justice. Till now, I have not received any reply. I also that the previous Chief Minister was also trying to convince the High Court for a Bench at Dharwad. But the High Court is still firm that it should not divide and have a Bench anywhere else except in Bangalore.

श्री राम नरेश यादव : महोदय, यह कर्नाटक में हाईकोर्ट की बैच खोलने के-संबंध में प्रश्न आया है श्रीर इस आधार पर आया है कि बहुत से बैकलाग केसेज के पड़े हुए हैं उनका निपटारा नहीं हो पा रहा है। इसी तरह से मैं इस प्रश्न के संदर्भ में जानना चाहता हूं कि पूरे देश में कितने राज्यों से हाईकोर्ट के बैच बनाने के प्रस्ताव आए हैं और यह सरकार कब तक उन पर निर्णय लेने का काम करेगी? क्योंकि उत्तर प्रदेश में मेरठ में भी बैंच बनाने का बहुत दिनों से प्रकृताव

चत रहा है ग्रीर पश्चिमी जिलों में, इस संबंध में में जानना चाहता हूं कि कितने प्रस्ताव ऐसे ग्राए हैं ग्रीर कब तक सरकार निर्णय ले लेगी?

SHRI K. VIJAYA BHASKARA REDDY: Sir, the same principle applies to every State. The Government of India takes a decision on the recommendations of the State Governments in consultation with the High Courts of the respective States.

श्री प्रजीत जोगी: मान्यवर, कुछ वर्ष पहले जो जसवन्त सिंह कमीशन बना था उसने पूरे राष्ट्र में इस हुबली-धारवाड़ के ग्रितिस्त दो ग्रन्थ स्थानों पर भी हाईकोर्ट के बेंच बनाने की ग्रनुशंसा की थी। मध्य प्रदेश में छत्तीसगढ़ में किसी स्थान पर और पश्चिमी उत्तर प्रदेश में ग्रीर धारवाड़ में, तो मैं श्रापके माध्यम से मंत्री महोदय से जानना चाहूगा कि क्या शासन सिद्धाततः जसवन्त सिंह कमीशन की रिपोर्ट को स्वीकार करता है? यदि करता है तो क्या इस संबंध में संबंधित प्रदेशों से ग्रनुशंसा बुलाई जायेगी और क्या किसी प्रदेश ने कहीं के लिए ग्रनुशंसा की है?

SHRI RANGARAJAN KUMARA-MANGALAM: Mr. Chairman, in so far as the Jaswant Committee's recommendations are concerned the Government had accepted them. As soon as the recommendations came, we had forwarded the recommendations to the various State Governments and asked the State Governments to start the process if there are any particular demands of having other Benches of the High Court in consultation with the High Court, and to send the proposal to us with the recommendations of the High Court. And wherever the proposals have come, we have taken it up. we still await proposals to come.

SHRI AJIT P. K. JOGI; What is the Union Government's stand?

MR. CHAIRMAN: He has given the Union Government's view. If the

State Government and the High Court say, he will accept it.

SHRI K. VIJAYA BHASKARA REDDY: I have made it absolutely clear.

SHRI AJIT P. K. JOGI: So many State Governments have written. They have not responded.

MR. CHAIRMAN: State Government plus the High Court. That is what they have said.

श्री राधव की : सभापित महोदय, क्या शासन सिद्धाततः यह नीति स्थीकार करेगा कि प्रत्येक राज्य की राजधानी में हाई कोर्ट की बैंच हो ग्रीर क्या जसवन्त सिंह श्रायोग ने मध्य प्रदेश में भोपाल में बैंच खोलने के बारे में कोई सिफारिश की है ग्रीर की है तो शासन ने क्या निर्णय लिया है ?

SHRI K. VIJAYA BHASKARA REDDY: This question is relating to Karnataka. But I must make it clear again that the decision of the Government of India depends on the State Government's recommendations in constitution with the High Court of the concerned State.

MR. CHAIRMAN. If the State High Court recommends it you will accept it. Question No. 65.

## वेंस में विद्युत की मांग की पूरा करने के लियें उपाय

## \*65. सरवार जन्जीत सिंह गरोड़ा : वा जितेश्व कुत्रार जीत:

क्या विद्युत और गैर-पारम्परिक कवा स्रोत मंत्री 15 जुलाई, 1991 को राज्य सभा में दिए गए सतारांकित प्रश्न सं० 83 तथा 91 के उत्तरों को देखेंगे सीर यह बताने की कृपा करेंगे कि :

- (क) क्या यह सच हैं कि देश में विद्युत की मांग व प्रापूर्ति में बहुत बड़ा प्रन्तर है;
- (ख) यदि हां, तो 1990-91 के ब्रंत तक में यह ब्रंतर कितना या ;

<sup>\*</sup>सभामें यह प्रश्न सरदार जगजीत सिंह अरोड़ा द्वारा पूछा गया।